

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

Date of decision : 01.09.2017

**Appeal No. 52 of 2017**

Paramjit Singh Gill  
C-3, Regency Bliss, 10,  
Cornwell Road, Langford Garden  
Bangalore – 25.

..... Appellant

Versus

Securities & Exchange Board of India  
SEBI Bhavan, C-4A, G-Block,  
Bandra Kurla Complex,  
Bandra (E), Mumbai – 400 051.

..... Respondent

Ms. Harshada Nagare, Advocate i/b Joby Mathew & Associates for the Appellant.

Mr. Pulkit Sukharamani, Advocate i/b The Law Point for the Respondent.

**With  
Appeal No. 68 of 2017**

Dr. Vijay Mallya  
Ladywalk, Queen Hoo Lane,  
Tewin, Hertfordshire,  
AL6 0LT, U.K.

..... Appellant

Versus

Securities & Exchange Board of India  
SEBI Bhavan, C-4A, G-Block,  
Bandra Kurla Complex,  
Bandra (E), Mumbai – 400 051.

..... Respondent

Mr. Sandeep Parekh, Advocate with Ms. Deepika Goyal, Advocate i/b Finsec Law Advisors for the Appellant.

Mr. Pulkit Sukharamani, Advocate i/b The Law Point for the Respondent.

**With  
Appeal No. 71 of 2017**

1. Mr. Sowmiyanarayanan  
Flat No. 304, Tulip Block, Rakesh  
Fantasy Garden, 2<sup>nd</sup> Main Road,  
Kasturi Nagar, Bangalore – 560043.

2. Mr. S. N. Prasad  
A 801, Vaishnavi Splendour, 6<sup>th</sup> Cross,  
80 Feet Road, RMV II Stage,  
Bangalore – 560094.

3. Mr. Ainapur S. R.  
Flat No. 1108, Renaissance Woods1, JB  
Kaval, Forest Road, Near Gangamma  
Circle, Bangalore – 560015.

..... Appellants

Versus

Securities & Exchange Board of India  
SEBI Bhavan, C-4A, G-Block,  
Bandra Kurla Complex,  
Bandra (E), Mumbai – 400 051.

..... Respondent

Mr. Sandeep Parekh, Advocate with Ms. Deepika Goyal, Advocate i/b  
Finsec Law Advisors for the Appellant.

Mr. Pulkit Sukharamani, Advocate i/b The Law Point for the Respondent.

CORAM : Jog Singh, Member  
Dr. C. K. G. Nair, Member

Per : Jog Singh, Member (Oral)

1. Not on Board. Taken up by consent of the parties.

2. By this praecipe, Respondent seeks correction of certain  
typographical errors which have inadvertently crept in the order dated  
August 11, 2017 and need to be rectified, viz.

(a) In paragraph 16 of our order, the expression ‘Statutory  
Auditors’ has been used with respect to ‘Ernst & Young and  
PwC-UK’. Actually these are the two expert firms who were  
appointed by the company to look into the accounts and  
submit reports. Accordingly, Registry is directed that the  
expression ‘Statutory Auditors’ shall be replaced by the words  
‘Expert / Expert Reports’.

(b) Similarly, in paragraph 36 of our order, the expression 'three months' shall be replaced by 'four months' to pass final order by SEBI after receiving reply from the Appellant.

3. Rectification of our order dated August 11, 2017 in the aforesaid terms be carried out accordingly.

4. Praecipe is accordingly allowed in the above terms with no order as to costs.

Sd/-  
Jog Singh  
Member

Sd/-  
Dr. C.K.G. Nair  
Member

01.09.2017  
Prepared and compared by:  
msb